

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.25/Chd/Hry/2018

In the matter of:

Medius Destinations Pvt. Ltd.Petitioner.

Versus.

Registrar of Companies.Respondent.

Present: Mr.Mast Ram, Practising Company Secretary for the
petitioner.

It is inter-alia contended by the authorised representative of the petitioner company that the petitioner company had been carrying on business and in operation, when the name of the petitioner company was struck off from the Register of Companies and has placed on record the audited financial statements of many years upto 2016-17.

Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana as well as the Principal Commissioner of Income Tax, Gurugram, under whose jurisdiction, the petitioner company is being assessed, for 28.03.2018. The notice be collected from the registry and be sent immediately by speed post to both these authorities with a specific direction to file the objection/reply, if any at least a week before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 13, 2018.

Ashwani